

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.10
C.P.(IB)/179(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Harjibhai Popatbhai Ghanva

.....Respondent

Order delivered on ..05/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Petitioner : Ms. M.A. Gogia, Ld. Adv.

For the Respondent :

ORDER

This application is filed under Section 95 of the Insolvency and Bankruptcy Code, 2016 against the personal guarantor.

We direct the Petitioner as well as Registry to serve Notice to the Respondent by speed post as well as E-mail. The Affidavit of proof of service to be filed within two weeks.

Matter stands adjourned to 21.09.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**MADAN B GOSAVI
MEMBER (JUDICIAL)**